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Central Administrative Tribunal
Principal Bench, New Delhi.

CP-154/97
OA-432/97

New Delhi this the 2nd day of June 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Sh. S.P. Biswas, Member(A)

Shri Ram Rikh,
R/o Q.No.16, Type-II,
Krishi Vihar Colony,
New Delhi. Petitioner

(through Sh. G. Prasad, advocate)

versus

Shri R.S. Paroda,
Director General,
Indian Council of Agricultural
Research, Krishi Bhawan,
New Delhi. Respondent

ORDER(ORAL)-
Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)

The complaint in this petition is that the respondents have violated our orders dated 6.3.1997 by which they were given a direction to maintain status-quo as regards the Quarter No.16, Type-II, Krishi Vihar Colony, New Delhi. The complaint is that even though the petitioner has not been dispossessed from the quarter but the respondents are deducting market rent from his salary. We are unable to issue notice on this contempt petition, since no contempt has been committed by the respondents. In case the petitioner is aggrieved by this allegedly wrong order, he may seek appropriate remedy. In view of this, the present contempt petition is disposed of.


(S.P. Biswas)

Member(A)


(Dr. Jose P. Verghese)
Vice-Chairman(J)

/vv/